

and also in the interest of conservation of coking coal. No orders under this Act have, however, so far been issued.

(c) The cost of stowing plant may vary from Rs. 50,000 to several lakhs. There is a stowing plant installed in the Jharia Coalfield serving group of collieries at a cost of approximately Rs. 60 lakhs.

(d) Yes. (i) In respect of hydraulic stowing 75 per cent. of the cost of stowing subject to a maximum of Rs. 1-4-0 per ton of material actually stowed underground, and in the case of dry packing 85 per cent of the total cost of stowing subject to a maximum of Rs. 1-9-0 per ton of material actually stowed underground is reimbursed to the colliery undertaking stowing.

(ii) Quantities of metallurgical coal produced by stowing are not taken into account for purposes of fixing production limits under the orders for "pegging" the production of coking coal.

SETTLEMENT OF INDIANS IN MALAYA

166. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether any pilot schemes have been prepared by the Government of the Federation of Malaya for settling Indian labourers in Malaya

(b) if so, how many Indians will be settled there; and

(c) whether the Indian settlers who are already there will be given the land or whether fresh migration of Indian labour is called for?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU):

(a) Yes. Two Pilot schemes have been prepared by the Government of the Federation of Malaya for immediate execution. One of them will make State lands and the other Estate lands available to Indian labourers in Malaya. In three out of the nine States in Malaya some progress has

already been made. Our Representative in Malaya is pursuing this matter with the local authorities in Malaya.

(b) It is not possible just now to estimate the number of Indians that will be settled on land.

(c) Only Indian labourers permanently settled in Malaya will be eligible.

INDUSTRIALISTS' ASSISTANCE TO NATIONAL PLAN

167. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any proposal from Indian industrialists to assist the National Plan; and

(b) if so, what is Government's reaction to it?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) I am not sure which proposal the hon. Member has in mind. Proposals are made to Government from time to time by various industrialists on various aspects of the National Plan.

(b) Does not arise.

COLLIERIES PRODUCING METALLURGICAL COAL

168. SHRI M. VALIULLA: Will the Minister for PRODUCTION be pleased to state:

(a) whether the Coal Board has drawn up a list of collieries producing metallurgical coal for the purpose of conserving such coal in those collieries;

(b) whether it is a fact that better varieties of metallurgical coal like Dishergarh and Poniaty have been left out of the scheme of conservation; if so, what are the reasons for this omission; and

(c) whether the list drawn up and published by Government and the Coal Board contains collieries which do not contain metallurgical coal?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) Yes.

(b) The available results of analysis and the technical opinion obtained thereon showed that the coking index of the coals from these two seams was low and the coke produced was not hard. Coal of Disergarh and Poniaty seams has, therefore, been classified as non-coking coal.

(c) The list drawn up contains only collieries classified by the Board as producing metallurgical coal.

EVACUEE PROPERTIES IN INDIA

169. SHRIMATI SHOILA BALA DAS: Will the Minister for REHABILITATION be pleased to state:

(a) what is the total number of moveable and immoveable evacuee properties in Orissa which have already been vested in the Custodian;

(b) what is the total amount of property and estimated monthly income from all the various evacuee properties which have been vested in the Custodians;

(c) whether all incomes from these evacuee properties are collected regularly; if not, why not;

(d) whether a very large amount of arrears in respect of these evacuee properties have accumulated; and

(e) if the answer to part (d) above be in the affirmative, whether Government will lay a statement on the Table showing how from month to month these arrears have accumulated?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): (a) to (e). The information is being collected and will be laid on the Table of the House in due course.

REHABILITATION OF DISPLACED PERSONS FROM WEST PAKISTAN

170. SHRI M. VALIULLA: Will the Minister for REHABILITATION be pleased to state:

(a) how many new towns have been built for rehabilitation of refugees from West Pakistan and which are those towns;

(b) how many persons in each town are rehabilitated; and

(c) how many hospitals, schools, colleges, vocational or technical institutions and training centres have been opened in each of these new towns?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): (a), (b) and (c). The information is being collected and will be laid on the Table of the House.

INTERNATIONAL ORGANISATIONS WORKING IN INDIA

171. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) the number of international organisations belonging to the United Nations Organisation working in India at present; and

(b) the amount which each of these organisations spent in India during the year 1952?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU):

- (1) World Health Organisation.
- (2) United Nations International Children's Emergency Fund.
- (3) International Labour Organisation.
- (4) Regional Office of International Labour Organisation for South East Asia.
- (5) Food and Agricultural Organisation.
- (6) United Nations Technical Assistance Administration.
- (7) United Nations Educational, Scientific and Cultural Organisation.
- (8) United Nations Information Centre.

(b) Complete information is not available with the Government of India.